

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

FAO No. 3210 of 2012(O&M) titled National Ins. Co. Ltd. vs Akwinder Kaur and ors.
FAO No. 3211 of 2012(O&M) titled National Ins. Co. Ltd. vs Dilbagh Singh and ors.
FAO No. 3212 of 2012(O&M) titled National Ins. Co. Ltd. vs Davinder Singh and anr.
FAO No. 3213 of 2012(O&M) titled National Ins. Co. Ltd. vs Dilbagh Singh and ors.
FAO No. 3214 of 2012(O&M) titled National Ins. Co. Ltd. vs Davinder Singh and anr.
FAO No. 3215 of 2012(O&M) titled National Ins. Co. Ltd. vs Davinder Singh and anr.
FAO No. 3216 of 2012(O&M) titled National Ins. Co. Ltd. vs Multan Singh and anr.
FAO No. 3217 of 2012(O&M) titled National Ins. Co. Ltd. vs Dilbagh Singh and ors.
FAO No. 3218 of 2012(O&M) titled National Ins. Co. Ltd. vs Akwinder Kaur and ors.

Respondent : Sukhraj Singh s/o Kashmir Singh, r/o Village Muchhal, Tehsil Baba Bakala, Distt. Amritsar (Owner of Alto Car bearing No. PB-02AX-1260).

Whereas it is proved to the satisfaction of this Court that the above named respondent cannot be served in the ordinary manner, notice is hereby issued this publication under Order 5 Rule 20 CPC against him to appear in this Court on **04.02.2019(Actual)** personally or through someone authorized by law to act for them/him or an Advocate of this Court to defend the above noted case, failing which it will be heard and decided ex-parte.

Given under my hand and the seal of this Court on 25th January 2019.



[Signature]
Superintendent (Judl.),
For Assistant Registrar(Judl.)

[Signature]